

- (b) if so, the steps being taken by the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Central University of Orissa has submitted a proposal for opening up of a Medical College in Koraput. However, since the Eleventh Plan Scheme for establishment of 13 new Central Universities and conversion of 3 existing State Universities into Central universities does not include establishment of any Medical and Engineering College during the Plan period, it has not been possible to consider the proposal favourably.

Uniform enrolment guidelines for nursery classes

†1500. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to make uniform guidelines for enrolment in nursery classes;
- (b) if so, the details thereof; and
- (c) by when these guidelines are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Government had on 23rd November, 2010 issued guidelines under section 35(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 for implementing the provisions of section 12(1) (c) and section 13(1) of the RTE Act relating to procedure for admission in schools as under:

- (a) with regard to admission of 25% children in class I (or pre-primary class as the case may be) in unaided and 'specified category' schools, schools shall follow a system of random selection out of the applications received from children belonging to disadvantaged groups and weaker sections for filling the pre-determined number of seats in that class; and
- (b) for admission to the remaining 75% of the seats (or a lesser percentage depending upon the number of seats fixed by the school) in respect of unaided schools and specified category schools, and for all the seats in the aided schools, each school should formulate a policy which should include criteria for categorization of applicants in terms of the objectives of the school on a rational, reasonable and just basis and that there shall be no profiling of the child based on parental educational qualifications. The policy should be placed by the school in the public domain, given wide publicity and explicitly stated in the school prospectus. There shall be no testing and interviews for any child/parent falling within or outside the categories, and selection would be on a random basis. Admission should be made strictly on this basis.

†Original notice of the question was received in Hindi.

It is the duty of the appropriate Government and local authority to ensure strict compliance of these guidelines.

International assistance for RTE Act

†1501. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the progress made so far towards the implementation of the Right of Children to Free and Compulsory Education Act, 2009;
- (b) whether Government has solicited international assistance for implementation of the Act;
- (c) if so, the details thereof and the kind of assistance received so far in this regard, country-wise;
- (d) whether Government proposes to take the assistance of corporate sector for implementation of this Act;
- (e) if so, the details thereof; and
- (f) the steps taken by Government to ensure that the funds provided to States for implementation of this Act are not diverted?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Article 21-A of the Constitution of India and the Right of Children to Free and Compulsory Education (RTE) Act, 2009 became operative with effect from April 1, 2010. The Central RTE rules were notified on April 5, 2010 and the model RTE Rules were circulated to States. Several initiatives have been taken to implement the RTE Act at the State level, including *inter alia* (a) 20 States have notified RTE Rules, (b) 31 States have issued notifications prohibiting corporal punishment and mental harassment; (c) 25 States have issued notifications prohibiting screening for admission and capitation fees; (d) 31 States have issued notifications prohibiting expulsion and detention; (e) 30 States have issued notification banning Board examinations till completion of elementary education; (f) 27 States have notified academic authority under RTE Act; and (g) 17 States have constituted the State Commission for Protection of Child Rights (SCPCR) or the Right to Education Protection Authority (REPA).

The Sarva Shiksha Abhiyan (SSA) Framework of Implementation and norms for interventions have been revised to correspond with the provisions of the RTE Act, and the fund sharing pattern between the Central and State Governments has been revised. A statement indicating the number of primary schools, upper primary schools, additional classrooms and additional teachers sanctioned under the SSA during 2010-11 to meet the requirements of implementation of RTE Act, 2009 is attached as Statement (See below).

†Original notice of the question was received in Hindi.